

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 5**

**CP(IB) No. 652/Chd/Hry/2019**

**Under Section 7, IBC 2016**

**In the matter of:-**

Sayad Zafer Ali

...Petitioner/ Financial Creditor

Vs.

Primezone Developers Pvt Ltd

...Respondent/ Corporate Debtor

**Present through Video Conferencing:**

Mr. Mandeep Singh Khillan, Advocate for the petitioner/ financial creditor.  
None for the respondent/ corporate debtor.

It is seen that the respondent is not represented from last four dates of hearing and neither the reply has been filed nor the cost of of Rs. 10,000/- imposed by order dated 19.04.2022 has been deposited to Company Law Bar Association, Chandigarh. In the circumstances, it seems that the respondent is not interested to defend the present petition and the respondent is proceeded ex-parte.

Learned counsel for the petitioner/ financial creditor is directed to file short written submissions particularly on the point of maintainability of the present petition within three weeks. It shall be the last opportunity. List for arguments on 09.12.2022.

-sd-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

-sd-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

November 15, 2022  
SM